

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK**

O.A. No.575 OF 2012
Cuttack, this the 30th day of January, 2013

CORAM

**HON'BLE MR. A.K. PATNAIK, MEMBER (JUDL.)
HON'BLE MR. R. C. MISRA, MEMBER (ADMN.)**

Prana Krushna Nayak, aged about 34 years, S/o. Late Satyanarayan Nayak,
At-Jayanagar, Paik Street, Po-Jeypore, Dist-Koraput.

.....Applicant
(By Advocate(s): Mr. S.C. Rath)

VERSUS

Union of India represented through

1. Secretary,
Ministry of Information and Broadcasting,
New Delhi.
2. Director General,
Prasar Bharati (Broadcasting Corporation of India)
All India Radio,
Akashvani Bhawan,
Parliament Street,
New Delhi-110001.
3. Station Director,
Prasar Bharati (Broadcasting Corporation of India)
All India Radio, Jeypore,
At/Po-Jeypore,
Dist-Koraput.

..... Respondents

(By Advocate: Mr. U.B. Mohapatra)

O R D E R (oral)

MR. R. C. MISRA, MEMBER (ADMN.):

Heard Mr. Mr. S.C. Rath, Ld. Counsel appearing for the applicant and Mr. U.B. Mohapatra, Ld. Sr. CGSC appearing on behalf of the Respondents, on whom a copy of this O.A. has already been served and perused the materials placed on record.



2. Applicant has filed this Original Application challenging the order disengaging him from the post of Driver. Mr. Rath, Ld. Counsel submitted that the applicant has already made a representation dated 30.04.2012 (Annexure-A/5) to the Director General, All India Radio, Akashvani Bhawan, Parliament Street, New Delhi (Respondent No.2) and as yet he has not received any response.

3. Today Mr. U.B. Mohapatra, Ld. Sr. CGSC submitted that as per the instruction received by him the applicant is not an employee of the All India Radio, Jeypore.

4. In view of this, at this stage, without entering into the merit of the case, we direct Respondent No.2 to consider and dispose the pending representation dated 30.04.2012 (Annexure-A/5), if it is ^{till} pending before him as per extent Rule, within a period of two months from the date of receipt of this order, and communicate the result to the applicant by way of a reasoned & speaking order.

5. With the above observation and direction, this O.A. stands disposed of at the admission stage itself.

6. Send copy of this order along with paper books to Respondent No.2 (at the cost of the applicant) for compliance and free copies of this order be made over to the Ld. Counsel for the parties.

7. Sri Rath, Ld. Counsel for the applicant undertakes to deposit the postal requisite within a period of three days.


(R.C. MISRA)
MEMBER(ADMN.)


(A.K. PATNAIK)
MEMBER(JUDL.)